होकर भाने वाले पुलिस अधिकारियों के लिए पद रिक्त किये जा सकें और बाहरी क्षेत्रों में रिक्तियों को भरा जा सकें।

जो अधिकारी केन्द्रीय प्रतिनियुक्ति पर होते हैं उन्हें नियमों के अनुसार उनके कार्यकाल पूरा होने के बाद संबंधित संवर्गी को प्रत्यावंचित कर दिया जाता है।

Physical standard for posting of Inspector as S.H.O. in Delhi Police

3290. SHRI RAMSINH RATHWA: Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) whether any physical fitness standard has been prescribed for an Inspector in Delhi Police for posting as S.H.O. of a Police Station;
 - (b) if so, the details thereof?
- (c) whether this physical fitness standard is strictly followed while posting an Inspector of Police as S.H.O.;
 - (d)- if not, the reasons therefor;
- (e) the names of S.H.Os. who are physically unfit for the post of S.H.O.; and
- (f) whether it is proposed to replace all nich S.H.Os. who are physically unfit for the post and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) No, Sir.

- (b) to (e) Do not arise.
- (f) Keeping in view the arduous nature of duties), only those Inspectors who are physically fit are posted as S.H.Os.

Arrangements for deportation of Nationals with Dubai

3291. SHRI V. GOPALSAMY:

SHRI T. A. MOHAMMED SAOHY;

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether there is any arrangement between India and Dubai for deportation of each other's nationals;
- (b) if not, what are the ways to get men of dubious characters facing economic offences deported;
- (c) whether Government have requested for deportation of Indian nationals from Dubai in the past; and
- (d) if So, the details of each case stating the stage in which the case is pending?
- THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI HARI KISHORE SINGH): (a)
- j A sovereign State has the right to deport a foreigner whose presence in that country j is considered undesirable. This is not dependent on a mutual deportation agreement.
 - (b) A request for the extradition of the concerned person can be made to the foreign Government provided that the offence is an extraditable offence under the laws of both countries.
- (c) & (d) The information is being j collected and will be laid on the table of the House.

Angrezi Hatao Sammelan at Indorc

3292. SHRI V. GOPALSAMY; SHRI T. A. MOHAMMED SAQHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to Angrezi Hatao Sammelan held at Indore recently; and